

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 28th of September, 2021

S.O. 330 -- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Budgam.

S.No	Name of the Officer S/Shri	Designation
1.	Abid Hussain Gadda	Naib Tehsildar
2.	Shabeer Ahmad Ganiee	Naib Tehsildar
3.	Mohammad Furkan Mir	Naib Tehsildar
4.	Rais Ahmad Rather	Naib Tehsildar
5.	Mukhtar Ahmad Parry	Naib Tehsildar
6.	Zubair Ahmad Wani	Naib Tehsildar
7.	Shah Mohammad Asif	Naib Tehsildar
8.	Feroz Ahmad Lone	Naib Tehsildar
9.	Muzaffar Ahmad Khan	Naib Tehsildar

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW-Powr/9/2021-10

Dated :- 28 -09- 2021

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
3. Divisional Commissioner, Kashmir.
4. Deputy Commissioner Budgam. This is with reference to his letter No. DCB/PS-Misc/21/1913-16 Dated:17-09-2021
5. General Manager, Government Press, Jammu/ Srinagar for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website.



(Khursheed Ahmad Bhat)

 Additional Secretary to Government